

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

C.P. (IB)/50/Chd/Chd/2024

IN THE MATTER OF:

Umesh Moudgil

...

Petitioner

Versus

Punjab National Bank & Ors.

...

Respondents

Under Section: 94(1), IBC 2016

Order delivered on 08.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner- : Ms. Preeti Yadav, Advocate.
Personal Guarantor

For the Resolution : Mr. Vishav Bharti Gupta, Advocate.
Professional

For the Respondent : Mr. H. S. Bhatia, Advocate.
**No. 1 i.e. Punjab
National Bank**

ORDER

It is stated by the learned counsel for the respondent No.1 that he has not received the copy of the report filed by the Resolution Professional. The learned counsel for the RP is directed to serve the soft copy of the same to the counsel for Respondent No. 1 during the course of the day. No one is present on behalf of the other respondents. Objections to the report be filed within one week with a copy in advance to the counsel opposite. Response, thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. Last opportunity is granted. It is made clear to the other

respondents that if they fail to appear on the next date of hearing then they will be set as ex parte.

List on 05.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)